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IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI
INDEX

IN
ORIGINAL APPLICATION NO. 609 OF 2024

IN THE MATTER OF:

Deep Chandra, R/o Saval Deeh East, Nainital, Simalkhaliya, Uttarakhand,
244715, Phone-9568439903.

..... Applicant

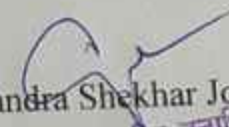
Versus


Divisional Forest Officer- Nainital Forest Division, Office Add,- Zoo,
Nainital, Uttarakhand-263001. Email-dfonainital@gmail.com, Phone-
7579418745 & others.

..... Respondents

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Date: 5 -09- 2024.


(Chandra Shekhar Joshi)
Divisional Forest Officer Nainital,
Applicant/Deponent



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DELHI**

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Deep Chandra, R/o Saval Dech East, Nainital, Simalkhaliya, Uttarakhand,
244715, Phone-9568439903.

..... Applicant

Versus

1. Divisional Forest Officer- Nainital Forest Division, Office Add,- Zoo, Nainital, Uttarakhand-263001. Email-dfonainital@gmail.com, Phone-7579418745.
2. District Magistrate of Nainital, Office Add: District Magistrate office, Nainital, Uttarakhand-263001, Email-dm-nai-ua@nic.in Phone-05942235684 (O,)
3. Rohit Budhlakoti-Owner of Silver Cloud Resort, Add: Hotel Silver Cloud Resort, Village and Post Pangot, District Nainital.
4. Pankaj Budhlakoti-Owner of Silver Cloud Resort, Add: Hotel Silver Cloud Resort, Village and Post Pangot, District Nainital, Uttarakhand-263001. Ph: 8392846999
5. Deepak Budhlakoti-Owner of Pine Wood Resort, Add: Hotel Pine Wood Resort, Village and Post Pangot, District Nainital, Uttarakhand-263001. Ph: 9917874944.
6. Dinesh Budhlakoti-Add: Hotel Pangot Retreat, Village and Post Pangot, District Nainital, Uttarakhand-263001. Ph: 9639869308.



7. Lalit Chand Arya-Gram Pradhari of Budhlakot, Add: Eja Cafe, Village and Post Pangot, District Nainital, Uttarakhand-263001. Ph: 7618232400.

..... Respondents

Affidavit on behalf of Respondent No. 01,
Divisional Forest Officer, Nainital Forest Division
Nainital, District Nainital.

I, Chandra Shekhar Joshi Aged about 43 years, S/o Late Prayag Dutt Joshi, Presently posted as, Divisional Forest Officer, Nainital Forest Division Nainital, Uttarakhand do hereby solemnly affirm on oath and state as under:

- 1- That in my abovementioned official capacity, Presently posted as, Divisional Forest Officer, Nainital Forest Division Nainital, Uttarakhand and he has been arrayed as Respondent No. 01 in instant Original Application. The deponent is filling this Affidavit on his own behalf before this Hon'ble Tribunal in instant Original Application.
- 2- I state that I have read and understood the contents of the said Application and its annexures and in reply thereto I state as under:

BRIEF FACT AND PRELIMINARY OBJECTIONS

- 3- That the matter raised by the petitioner in instant Original Application belongs to Construction of illegal motorable road by cutting the forest land, destroying forest-plantation site by removing the barbed wire, iron posts, warning sign board of Divisional Forest Officer and uprooting planted trees.
- 4- That it is necessary to mention here that Mr. Manoj Singh Negi S/o Matwar Singh Negi, R/o First Floor -3 PC Chambers, Mamura, Noida, District: Gautam Budh Nagar, Uttar Pradesh-201301, (Phone: 8076083151 filed an Original Application No. 560/2023, Manoj Singh



Vs. Principal Chief Conservator of Forest-Uttarakhand and others before this Hon'ble Tribunal regarding Construction of said road namely Pangot to Budh Pangot.

- 5- That the Hon'ble Tribunal in Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others vide order dated 21-09-2023, Constituted a Joint Committee comprising of Wildlife Warden, Uttarakhand, Uttarakhand Environment Protection and Pollution Control Board (UEP & PCB) and District Magistrate, Nainital. The order dated 21-09-2023 is being quoted as under-

2. *The allegation made in the OA reflects violation of environmental laws specially the scheduled acts and involves substantial question relating to environment. Hence, at this stage, we deem it proper to constitute a joint Committee comprising of Wildlife Warden, Uttarakhand, Uttarakhand Environment Protection and Pollution Control Board (UEP&PCB) and District Magistrate, Nainital. The District Magistrate, Nainital will act as nodal agency for coordination and compliance. The Committee will visit the site, ascertain nature of the land on which the alleged road has been constructed, also ascertain name/other details of the trees, if any, felled in the process of construction of road and the extent of damage caused to the environment in the process and suggest remedial action, if any, for restoration. The Committee will also disclose the names with full address of hotels owners/persons who are responsible for construction of road. Let the report be submitted by the Committee within a period of eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

3. *List on 11.12.2023.*



6- That the said Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others was listed before this Hon'ble Tribunal on 11-12-2023. This Hon'ble Tribunal was pleased and passed the order dated 11-12-2023 in said matter. The order dated 11-12-2023 is being quoted as under-

3. More than two and a half months have passed. Neither any report has been filed nor any authority or the Counsels have appeared on behalf of the said committee. This situation cannot be appreciated and we record our strong disapproval to the attitude shown by the members of committee and direct that on 15.12.2023 Wildlife Warden, Uttarakhand, Member Secretary, State PCB and District Magistrate, Nainital, shall appear before Tribunal to explain why Tribunal's order dated 21.09.2023 has not been complied and no report has been filed, when the matter involved serious damage to environment and substantial relating to environment has arisen due to violation of scheduled enactments of NGT Act, 2010.

4. Office is directed to communicate this order to the concerned authorities forthwith by email for information and compliance.

5. Put up on 15.12.2023.

7- That in compliance of order dated 21-09-2023 passed by this Hon'ble Tribunal in Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others a Joint Inspection was conducted on 12-12-2023. The Report of Joint Inspection of said road was filed by District Magistrate Nainital vide letter no. 129/12-ZAC/2023, dated 12-12-2023. In said matter it was observed that the said road having length of 25 Mtr. and Width of 03 Mtr. was constructed about 20 years ago. The said road is also in existence in the Google map of year 2010. There is no Cement Concrete or Asphalt Concrete on said path.



- 8- That the said Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others was listed before this Hon'ble Tribunal on 15-12-2023. This Hon'ble Tribunal was pleased and dismissed the Original Application vide order dated 15-12-2023. The order dated 15-12-2023 is being quoted as under-
- 7. Applicant has filed its objection but we do not find that anything substantial has been pointed out, to which is mentioned wrongly in the report. It is admitted by the applicant and in fact he could not show any provision, under which, such Kaccha road by use of land for passage, if created, is contrary to any law. We, therefore, accept the Report and do not find that any further order is required to be passed in the matter.*
- 8. The application is accordingly disposed of.*
9. That the petitioner Mr. Manoj Singh Negi preferred a Review Application against the judgment and order dated 15-12-2023 passed by this Hon'ble Tribunal in Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others and same was registered as Review Application No. 01/2024, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others.
10. That the Hon'ble Tribunal after considering the grounds of Review and circumstances of matter dismissed the Review Application No. 01/2024 filed by Mr. Manoj Singh Negi in Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others vide order dated 21-03-2024. The operative part of judgment and order dated 21-03-2024 is being quoted as under-
- 9. Recently, in Review Petition (Civil) No. 1620/2023, Civil Appeal No. 1661/2020, Sanjay Kumar Agarwal vs. State Tax Officer (1) & Anr. and other connected matters, decided on 31.10.2023, Supreme Court has*



observed that the parties are not entitled to seek a review of judgment merely for the purpose of re-hearing and a fresh decision of the case. Applying principles of Order 47 Rule 1 CPC, it is said that a review of judgment is open inter-alia if there is a mistake or error apparent on the face of the record. An error which is not self-evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of record. Supreme Court has culled down following propositions relevant for review of the judgment:

- i. A judgment is open to review inter-alia if there is a mistake or an error apparent on the face of the record.
- ii. A judgment pronounced by the Court is final and departure from that principle is justified only when circumstances of a substantial and compelling character make it necessary to do so.
- iii. An error which is not self-evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of record justifying the court to exercise its power of review.
- iv. In exercise of the jurisdiction under Order 47 Rule 1 CPC, it is not permissible for an erroneous decision to be "reheard and corrected".
- v. A Review Petition has a limited purpose and cannot be allowed to be "an appeal in disguise."
- vi. Under the guise of review, the petitioner cannot be permitted to re-agitate and re-argue the questions which have already been addressed and decided.
- vii. An error on the face of record must be such an error which, mere looking at the record should strike and it should not require any long-drawn process of reasoning on the points where there may conceivably be two opinions.

viii. Even the change in law or subsequent decision/ judgment of a coordinate or larger Bench by itself cannot be regarded as a ground for review.

10. Review Application, therefore, is dismissed.

11. That is necessary to mention here that the matter of instant Original Application is already decided/adjudicated by this Hon'ble Tribunal in Original Application No. 560/2023, Manoj Singh Vs. Divisional Forest Officer, Nainital Forest Division, Nainital and others and the said Original Application has been dismissed by this Hon'ble Tribunal vide order dated 15-12-2023. The Review Application No. 01/02024 was also dismissed by this Hon'ble Tribunal on 21-03-2024.

12. That the instant Original Application is barred by Section-11 of Code of Civil Procedure -1908 through Principle of Res-judicata. It is also necessary to mention here that the instant Original Application is barred under Section-15 of National Green Tribunal Act-2010. The Section-15 of National Green Tribunal Act-2010 is being quoted as under-

15. Relief, compensation and restitution.

(1)The Tribunal may, by an order, provide,-

(a)relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in the Schedule I (including accident occurring while handling any hazardous substance);

(b)for restitution of property damaged;

(c)for restitution of the environment for such area or areas, as the Tribunal may think fit.

(2)The relief and compensation and restitution of property and environment referred to in clauses (a), (b) and (c) of sub-section (1) shall be in addition to the relief paid or payable under the Public Liability Insurance Act, 1991.

(3) No application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose: Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.

(4) The Tribunal may, having regard to the damage to public health, property and environment, divide the compensation or relief payable under separate heads specified in Schedule II so as to provide compensation or relief to the claimants and for restitution of the damaged property or environment, as it may think fit.

(5) Every claimant of the compensation or relief under this Act shall intimate to the Tribunal about the application filed to, or, as the case may be, compensation or relief received from, any other court or authority.

13. That the Bench of Western Zone of this Hon'ble Tribunal in Original Application No. 33/2016, Jai Javan Jai Kisan & others Vs. Vidarbha Cricket Association and others passed a landmark judgment regarding limitation under Section-15(3) of National Green Tribunal Act-2010. The operative part of judgment and order dated 13-01-2017 is being quoted as under-

13. The present Application which ought to have been filed within a period 5 year from the date on which the cause of action for restoration first arose i.e. in the year 2008 has been filed on 11th April 2016. The Application is thus found to be beyond the prescribed period under section 15 of the National Green Tribunal Act, 2010 and therefore, cannot be entertained, it being time barred.



14. That Section-18(2) of National Green Tribunal Act-2010 provides that Original Applications and Appeal are maintainable before the National Green Tribunal with certain conditions and circumstances. In instant matter the petitioner have not mentioned the circumstances how he is aggrieved. The operative part Section-18(2) is being quoted as under-

Section 18(2) : Application or appeal to Tribunal :

(2) Without prejudice to the provisions contained in section 16, an application for grant of relief or compensation or settlement of dispute may be made to the Tribunal by -

(a) the person, who has sustained the injury, or

(b) the owner of the property to which the damage has been caused; or

(c) where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased or

(d) any agent duly authorized by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or

(e) any person aggrieved, including any representative body or organization, or

(f) the Central Government or a State Government or a Union territory Administration or the Central Pollution Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 (29) of 1986) or any other law for the time being in force.

15. That the Western Zone Bench of this Hon'ble Tribunal in Original Application No. 179/2016, Graminee Environment Development Foundation Vs. Balaji Infrastructure Ltd and Others held that Original Application cannot be maintainable after the period lapse in Section-15(3) of National Green Tribunal Act-2010. The operative part of judgment and order 18-05-2017 passed by Hon'ble Tribunal in Original Application No.

(b)

14. That Section-18(2) of National Green Tribunal Act-2010 provides that Original Applications and Appeal are maintainable before the National Green Tribunal with certain conditions and circumstances. In instant matter the petitioner have not mentioned the circumstances how he is aggrieved. The operative part Section-18(2) is being quoted as under-

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(c) where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased or

(d) any agent duly authorized by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or

(e) any person aggrieved, including any representative body or organization, or

(f) the Central Government or a State Government or a Union territory Administration or the Central Pollution Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 (29) of 1986) or any other law for the time being in force.

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179/2016, Graminee Environment Development Foundation Vs. Balaji Infrastructure Ltd and Others is being quoted as under-

14. It is also not specifically mentioned in the Application as to what exact damage was caused as a result of dumping of rocks etc., giving rise to adverse impact on environment at the said Gut Nos. 85 to 89 of village Nanavali, and thereby to actionable grievance, particularly, when the EC dated 30th September, 2005 and corrigendum dated 26th December, 2005 (Pg.311) thereto permits Dighi Port Ltd to carry out reclamation within the area, which includes the said Gut Numbers - vide Notification dated 26th January, 2007 (Pg. 316 to 319) and the map (Pg.320) filed by Respondent No. 1 showing these survey numbers falling within the area of Dighi Port Ltd. The present Application filed on 30.7.2016, therefore, in our opinion, has been filed much beyond the period of limitation of five (5) years from the date on which 'first cause of action' arose as foresaid.

15. The Application is, therefore, squarely barred by limitation as prescribed under Section 15(3) of the NGT Act, 2010. The Application therefore fails. Hence, dismissed.

16. That the Western Zone Bench of this Hon'ble Tribunal in Original Application No. 95/2014, Mr. Surendra Waman Dhavale & others Vs. The Secretary, Ministry of Environment and Forest & others held that Original Application cannot be maintainable after the period lapse in Section-15(3) of National Green Tribunal Act-2010. The operative part of judgment and order 22-09-2017 passed by Hon'ble Tribunal in Original Application No. 95/2014, Mr. Surendra Waman Dhavale & others Vs. The Secretary, Ministry of Environment and Forest & others is being quoted as under

12. Here we are dealing with the case of patent event of massive construction perceptible to the public at large. Nothing was concealed

as regards the construction in question. In such circumstance, the Ratio Decidendi arrived at in the case of Dr. V.N. Shrikhande is not applicable in the present case, more particularly for the reason that there was pre-existing jetty and nowhere the applicants have described or given the details of latent effects of harm/injury caused to the environment due to the construction in question which became patent in or about September 2013 the time when the notice dated 25th September 2013 was issued. It is the case of the Applicants that there has been massive cutting of mangroves in the year 2003 by Google imagery Communication 'A-8' for the purpose of construction of jetties. The first cause of action, therefore, in any case arose long back in the year 2003. Even by liberal estimation, the work of construction could be said to have been evident on its completion in the year 2006 vide Inspection Report dated 1st February 2006. In such situation, the Application which is filed on 6th September, 2014, in our view is grossly time barred.

17. That the Hon'ble Tribunal in Reddy Structures Private Limited v. Bruhat Bangalore Mahanagara Palike and Anr. 2018 SCC. Online NGT 2469 held that jurisdiction under Section-14 read with Section-15 is limited to determining substantial questions relating to environment arising out of Schedule-I to the Act for relief and compensation to the victims of pollution and for restitution of damaged property or the damaged area. Beyond going so, the Tribunal cannot go into any other question.
18. That as per the complaints mentioned in instant Original Application regarding destroying of forest plantation site and removing the warning sign board the deponent directed Forest Range Officer, Naina, Nainital Forest Division, Nainital to conduct and enquiry in the matter. The Forest Range Officer, Naina, Nainital Forest Division, Nainital vide letter dated 12-08-2024 informed that the destroyed plants are replaced by new plants



and the boundary of plantation area is against established through barbed wires. The warning sign board has been established again by the department on said location. The report dated 12-08-2024 of The Forest Range Officer, Naina, Nainital Forest Division, Nainital is being annexed and marked as **Annexure No. 01** of this Affidavit.

19. That for the destroying plants, barbed wires and removal of sign board Range Case No. 15/Naina/2024-25 dated 02-07-2024 has been registered by the Range Officer. The said offence is under investigation till today. The necessary action will be taken and the case will be filed in competent court against the accused as per finding of investigation report.
20. That the Original Application filed by the petitioner is not liable to sustains and same is liable to be dismissed with cost.

DEPONENT

प्रमाणिक प्रमाधिकारी
नैनीताल वन प्रभाग, नैनीताल

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Nainital, Uttarakhand on this day of
5.....September, 2024.

DEPONENT

(Chandra Shekhar Joshi)
Divisional Forest Officer Nainital,
Applicant/Deponent

सेवा में,

श्रीमान प्रभागीय वनाधिकारी,
नैनीताल वन प्रभाग, नैनीताल।

विषय-

मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०), नई दिल्ली द्वारा मूल आवेदन पत्र संख्या 609/2024, दीप चन्द्र बनाम डिविजनल फॉरेस्ट ऑफिसर, नैनीताल फारेस्ट डिवीजन व अन्य के सम्बन्ध में।

सन्दर्भ-

प्रभागीय वनाधिकारी नैनीताल का पत्रांक 6372/29-3-3 दिनांक 06/06/2024 एवं उप प्रभागीय वनाधिकारी नैनीताल का पत्रांक 444/29-3(3) दिनांक 11/06/2024।

महोदय,

उपरोक्त विषयक सन्दर्भित क्रम में, नैना वन क्षेत्र अन्तर्गत पंगूट बीट में सिल्वर क्लाउड रिजॉर्ट में पूर्व की अवैध बटियां को तार बाड़ व वृक्षारोपण कर बन्द किया गया था, उपरोक्त मूल आवेदन पत्र के अनुसार अवैध बटियां को पुनः पत्र में वर्णित व्यक्तियों द्वारा खोलकर व वन संरक्षण अधिनियम के प्राविधानों का उल्लंघन किया गया है,

उपरोक्त के क्रम में दिनांक 09/08/2024 को जाँच करने के दौरान सम्बन्धित क्षेत्र के अनुभाग अधिकारी श्री अशोक कुमार, वन दरोगा, नैना/पंगूट अनुभाग के द्वारा संयुक्त टीम के साथ उक्त क्षेत्र सिल्वर क्लाउड पंगूट बीट नैना कक्ष संख्या 15 में अवैध बटियां में क्षतिग्रस्त किये तारबाड़ एवं वृक्षारोपण का निरीक्षण किया गया, तत्पश्चात् क्षतिग्रस्त किये तारबाड़ व वृक्षारोपण को पुनः तारबाड़/वृक्षारोपण कर अवैध बटियां को मौके पर बन्द कर दिया गया है, साथ ही सम्बन्धित क्षेत्र के वन आरक्षी पंगूट बीट द्वारा अज्ञात के खिलाफ रेंज केस संख्या 15/नैना वर्ष 2024-25 दर्ज किया गया है, उक्त वन अपराध की जाँच अनुभाग अधिकारी नैना/पंगूट अनुभाग द्वारा की जा रही है, साथ ही मौके पर बटियां में चेतावनी बोर्ड, तारबाड़ व वृक्षारोपण कार्य पूर्ण कर बन्द कर दिया गया है।

अतः सूचना महोदय की सेवा में सूचनार्थ प्रेषित।

संलग्न : जुर्म केस की छाया प्रति, फील्ड रिपोर्ट छायाप्रति व फोटोग्राफ।

(प्रमोद चन्द्र तिवारी)

वन क्षेत्राधिकारी,

नैना वन क्षेत्र (रांची)

नैनीताल वन प्रभाग, नैनीताल।

संख्या एवं दिनांक तदैव।

प्रतिलिपि :- उप प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग नैनीताल को सूचनार्थ प्रेषित।

(प्रमोद चन्द्र तिवारी)

वन क्षेत्राधिकारी,

नैना वन क्षेत्र (रांची)

नैनीताल वन प्रभाग, नैनीताल।

सेवा में

श्रीमान वन क्षेत्रधिकारी महोदय,
नेपा वन क्षेत्र (बोन्धी)
नैनीताल

विषय-पंगोटी वीट के अर्न्तगत सिल्वर क्लाइड सुबेय बरिमा के सम्बन्ध
महोदय,

उपरोक्त सुबेयके सम्बन्धानुसार सप्ताह दिनांक 09/08/2024 को सिल्वर
क्लाइड पंगोटी वीट कक्ष सं. 15 में सुबेय बरिमा में तारबाड से
वृक्षारोपण कर बरिमा को बन्द कर दिया गया है।

सचवा महोदय, की सेवा में प्रेषित,
उपरोक्त कर्मचारी मौजूद रहे।

- 1- गोविन्द सिंह बिष्ट वन सारक्षी, *Bisht*
- 2- रविन्द्र प्रसाद वन सारक्षी, *Ramesh*
- 3- सुरेन्द्र सिंह खाली वन सारक्षी, *Singh*
- 4- मनीषा खोहरा वन सारक्षी, *Munish*
- 5- नेहा पन्त वन सारक्षी, *Neeta*
- 6- कमलेश डंगवाल वन सारक्षी, *Kamalash*
- 7- गोरख जंगी वन सारक्षी, *Ganesh Jang*
- 8- सोहन सिंह - चौकीदार, *Sohan Singh*
- 9- हरेन्द्र सिंह
- 10- विरेन्द्र सिंह, *Virendra Singh*
- 11- ललित कुमार, *Lalit Kumar*
- 12- लक्ष्मण राम, *Laxman Ram*
- 13- ललित कुमार सारक्षी, *Lalit Kumar*
- 14- दीनदयाल मेहरा, *Din Dayal Mehera*

Shree
(सहायक कृषाव)
सहायक क्षेत्रधिकारी
नेपा/पंगोटी कक्ष

प्रमाणीय वनाधिकारी
नेपा प्रभाग, नैनीताल

एच0-2

वन विभाग, उत्तराखण्ड, सर्किल दक्षिणी कुमाऊँ वृत्त
नैनीताल वन प्रभाग, नैनीताल

645

अपराध अर्बेला बरिया में
वन अपराध (AR-बोट) का विवरण

प्रसूचना सं०- 02

दिनांक- 02-07-2024 रोज नैनीताल वन क्षेत्र

1. नाम, पिता का नाम और निवास स्थान अज्ञात

वेज वेस संख्या 15/वेज वर्ष 2024-25

2. साक्षी का नाम स्वयं वन सतक, श्रीहरेश सिंह उपनल अमित

3. कथित अपराध का पूरा विवरण और दिनांक आज दिनांक 02-07-2024 को सात 8:30 पर नैनीताल पंगुल मोटर मार्ग से जाते वें वॉल पाया कि वृक्ष संख्या 15 की ओर अर्बेला बरिया जो डि स्लिक् क्लाइड के गई हुई है. उपरोक्त बरिया में बिस्केट तार बोट को अस्मिन्त किया हुआ पाया, मोड़ पर कोई भी संदिग्ध व्यक्ति नहीं मिला.

4. मूल्य

5. चालान और अनुसंधान (इन्वीस्टिगेशन) के सम्बन्ध में विशेष कथन भारतीय वन अधिनियम 1927, धारा 26 (1) (घ) (ज) के अंतर्गत दण्डनीय अपराध हैं,

वेज में, सीमान्त उप प्रभारी ननाभिगारी नैनीताल वन प्रभाग नैनीताल जी वेज में प्रेषित,

Retina

6. प्रसूचना (रिपोर्ट) के ब्यौरे और आदि का उल्लेख प्रसूचना अनुसार सूचना महोदय की सेवा में प्रेषित
Kamlesh
कमलेश उग्रवाल
वन अधिकारी
पंगुल बोट

[Signature]
वन अधिकारी
नैनीताल



प्रमोदीय वनाधिकारी
 नैनीताल वन प्रभाग, नैनीताल



प्रभागिय वनाधिकारी
 मैनीताल रम प्रभाग, मैनीताल



प्रभागिय वनाधिकारी
 नैनीताल रक्ष प्रभाग, नैनीताल



प्रभागीय वनाधिकारी
श्रीनीताल खन प्रभाग, नैनीताल